## COURT - I

## IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

## <u>APPEAL NO. 341 OF 2016 &</u> IA NOS. 24 OF 2017 AND 742 OF 2016

Dated: 25<sup>th</sup> May, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of :

Mumbai International Airport Pvt. Ltd. ...Appellant(s)

Vs.

Maharashtra Electricity Regulatory Commission & Anr. ....Respondent(s)

Counsel for the Appellant(s) : Mr. Anand Shrivastava

Ms. Amrita Narayan Ms. Shreya Mukherjee

Counsel for the Respondent(s) : Mr. Buddy A.Ranganadhan for R-1

Mr. Vishal Anand

Ms. Nishtha Kumar for R.2

## **ORDER**

Learned counsel for the appellant seeks three weeks time to file rejoinder. He may file the same on or before 16.06.2017 after serving copy on the other side.

List the matter on <u>01.08.2017.</u>

(I. J. Kapoor) Technical Member (Justice Ranjana P. Desai) Chairperson

ts/kt